

	1989	1990 (upto Nov.)
4) No. of cases adjudicated.	5166	3795
5) Amount of penalties imposed (Rs. in lakhs)	1843.75	1902.28
6) Amount of foreign currencies ordered to be confiscated (Rs. in lakhs)	95.86	88.44
7) Amount of India currency ordered to be confiscated (Rs in lakhs).	73.27	125.65
8) No. of prosecution launched	443	264
9) No. of prosecution cases ending in conviction.	178	184

**Irregularity in Award of Iron and Steel Contract by SAIL Stock Yard Kalamboli, New Bombay**

1591. SHRI VASANT SATHE: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether the Government have received any representation regarding the reported irregularity in award of Iron and Steel materials handling contract at SAIL stockyard Kalamboli, New Bombay;

(b) if so, the details thereof and action taken thereon;

(c) whether it is also a fact that a rolling mill has been given a material handling contract by the SAIL authorities at Boinbay, New Delhi and at other stockyards in the country in contravention of the guidelines;

(d) if so, the reasons therefor;

(e) whether any enquiry has been held

into the matter; and

(f) if so, the outcome thereof and the action taken by the Government thereon?

THE MINISTER OF STEEL AND MINES (SHRI ASHOKE KUMAR SEN): (a) Yes, Sir.

(b) Yes, Sir. A representation, dated 5.12.90, was made to the Steel & Mines Minister by Indira Rashtriya Kamgar Sahakari Society Limited protesting against the award of the contract of handling at the new stockyard at Kalamboli, the work in which started in September, 1987, on, inter-alia, the following grounds:

1. SAIL should have held negotiations prior to accepting the tender of M/s Shreechand Rolling Mills as certain conditions in the tender were ambiguous.
2. SAIL should have given weightage to them for their past services.

3. SAIL ignored the request of the Chief Minister of Maharashtra for awarding the contract to them.

Earlier they had made representations against the calling for tender and went to the High Court of Bombay, challenging the same. The High Court rejected their partition. SAIL had floated tender for the contract and the tender of Indira Rashtriya Kamgar Sahakari Society Limited are stated by SAIL to be much higher than that of M/s. Shreechand Rolling Mills. SAIL awarded the contract to M/s. Shreechand Rolling Mills as the rates quoted by them are stated to have been found by SAIL to have been considerably lower than those quoted by the Indira Rashtriya Kamgar Sahakari Society Limited. Indira Rashtriya Kamgar Sahakari Society Limited, has, however, stated in its representation debated the 5th December, 1990 that the rates quoted by them were lower except for two items. This contention is being examined by the Ministry of Steel & Mines.

(c) SAIL has reported that no contraventions of the guidelines/High Court Orders were committed in awarding the contracts to M/s Shreechand Rolling Mills.

(e) No, Sir.

(d) and (f). Do not arise.

#### **External Commercial Borrowings**

1592. SHRI VASANT SATHE:  
SHRI C.M. NEGI:  
SHRI MANIK SANYAL:

Will the Minister of FINANCE be pleased to state:

(a) the targets fixed for raising short-term and long-term commercial borrowings in the international market during the last three years, yearwise and the actual per-

formance recorded; and

(b) the steps proposed to meet the serious resource crunch for development projects in core sectors and progress made in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE AND DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI DIGVIJAY SINGH):  
(a) No targets are fixed for short-term and long-term commercial borrowings. Short-term credits are normal in trade and the data for them is not maintained by the Government. The approvals of the long-term commercial borrowings for the last three years are as follows:

	<i>(Rs. Crores)</i>
1987-88	2654.48
1988-89	4314.41
1989-90	5478.61

(b) The resource allocations for development projects in core sectors are finalised by Planning Commission. The availability of foreign exchange resources for development projects is tied up out of the assistance from multilateral and bilateral sources as well as commercial borrowings.

#### **Irrigation Projects of Maharashtra Pending Clearance**

1593. SHRI VASANT SATHE:  
DR. VENKATESH KABDE:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the names of the irrigation projects from Maharashtra pending clearance from the environmental angle; and